

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI): (a) and (b) No Sir. It is not proposed to take up construction of Steel Plant at Bailadilla during the Fourth Plan. Bailadilla along with other suitable sites in the country will be considered for future Steel Plants that may be set up during subsequent plan periods.

PRACTICE OF FORCED LABOUR IN INDIA

13. CHAUDHARY A. MOHAMMAD: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) the names of places in the country where the practice of forced labour is in vogue; and

(b) the steps so far taken to abolish the said practice, the results achieved therefrom and the details of further programme in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA): (a) Under article 23 of the Constitution, traffic in human being and begar and other similar forms of forced labour are prohibited and any contravention of this provision is an offence punishable in accordance with law. However, the system of bonded labour is prevalent in some States, e.g., Orissa, Rajasthan and Andhra Pradesh.

(b) The State Governments are fully seized of the problem and have taken various executive and legislative measures to combat this evil. A statement showing these various measures is placed on the Table of the House. [See. Appendix LXXII, Annexure No. 1.] Various welfare programmes for the social, educational and economic uplift of the affected people are in progress and these are being further expanded under the Fourth Plan.

GRANT OF SCHOLARSHIPS TO STUDENTS BELONGING TO SCHEDULED CASTES AND SCHEDULED TRIBES

14. CHAUDHARY A. MOHAMMAD: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) whether in view of increase in the number of students belonging to the Backward Classes, Scheduled Castes and Scheduled Tribes, Government propose to increase the amount of scholarships to such students; and

(b) if so, to what extent and in what manner?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA): (a) and (b) The scholarships to the Other Backward Classes are awarded from 1969-70 by the State Governments from their resources and they are free to lay down their own standards including the rates of scholarships.

As regards the Scheduled Castes and Scheduled Tribes the terms of award including rates of post-matric scholarships are laid down by the Centre. The Central Government also meets the increase in expenditure over the 1968-69 level committed to the States' budgets. The question of increasing the rates of scholarships was considered but could not be agreed to due to financial constraints.

बैंडर का लाइसेंस

15. श्री सुन्दर सिंह भंडारी :

श्री जगदीश प्रसाद माथुर :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रेल विभाग अब तक इस नियम का अनुकरण करता रहा है कि एक बैंडर की मृत्यु हो जाने पर उसका लाइसेंस उसके उत्तराधिकारियों को स्थानान्तरित कर दिया जाये ;

(ख) क्या यह सच है कि हाल में यह नियम बनाया गया है कि लाइसेंस केवल बड़े ठेकेदारों को ही दिये जाय; और

(ग) यदि हां, तो इस संबंध में नियमों में परिवर्तन किये जाने के कारण क्या है ?

†[VENDOR'S LICENCE]

15. SHRI SUNDAR SINGH BHANDARI

SHRI LAGDISH PRASAD MATHUR :

Will the Minister of RAILWAYS be pleased to state

(a) whether it is a fact that the Railway Department has so far been following the rule of transferring the licence of a deceased vendor to his successors ;

(b) whether it is a fact that a rule has recently been framed for giving licences only to big contractors; and

(c) if so, what are the reasons for the change in the rules in this respect?]

रेल मंत्री(श्री गुलजारी लाल नन्दा): (क) इस सम्बन्ध में जो नियम का पालन किया जाता है, वह यह कि खान-पान/खोमचे के ठेकेदार की मृत्यु हो जाने पर उसके वैध वारिस अथवा उत्तराधिकारी को ठेके की बाकी अवधि में काम जारी रखने की अनुमति दे दी जाती है, बशर्ते वैध वारिस अथवा उत्तराधिकारी काम करने के लिए पर्याप्त रूप से योग्य हो।

(ख) जी नहीं

(ग) प्रश्न नहीं उठता।

†[THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA) : (a) The rule followed is that on the death of a catering/vending contractor, his legal heir or successor is allowed to continue for the unexpired portion of the contract provided the legal heir or successor is found fit enough to do the work.

बर्दवान में चुराई गई रेल सम्पत्ति का पकड़ा जाना

16. श्री सूरज प्रसाद : क्या रेल मंत्री 23 फरवरी, 1970 को राज्य सभा में अंतरांकित प्रश्न संख्या 32 के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) क्या चुराई गई रेल सम्पत्ति के सम्बन्ध में जो बर्दवान में पकड़ी गई थी, जांच-पड़ताल पूरी हो गई है ;

(ख) यदि हां, तो उसका व्यौरा क्या है; और

(ग) यदि उपर्युक्त भाग (क) का उत्तर 'ना' हो, तो जांच-पड़ताल को पूरा करने विलम्ब के क्या कारण हैं ?

†[SEIZURE OF STOLEN RAILWAY PROPERTY IN BURDWAN]

16. SHRI SURAJ PRASAD : Will the Minister of RAILWAYS be pleased to refer to the reply to Unstarred Question No. 32 given in the Rajya Sabha on the 23rd February, 1970 and state :

(a) whether the investigation in respect of the stolen railway property which was seized at Burdwan Station, has since been completed;

(b) if so, the details thereof; and

(c) if the answer to part (a) above be in the negative, the reasons for the delay in completing the investigation?]

रेल मंत्री(श्री गुलजारी लाल नन्दा):(क) जी नहीं।

(ख) सवाल नहीं उठता।

(ग) विशेषज्ञ की राय के अभाव में जांच कार्य स्थगित है। इस मामले के सम्बन्ध में लिखा पढ़ी की जा रही है।

†[THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA) : (a) No.

(b) Does not arise.

(c) The investigation is pending for want of expert's opinion. The matter is being pursued.]

DURGAPUR STEEL PLANT

17. SHRI CHITTA BASU : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to refer to the reply to Unstarred Question No. 11 given in the Rajya Sabha on the 23rd February, 1970 and state :

(a) whether the team from United Kingdom which visited the Durgapur